

[Dr. Triguna Sen]
raised by hon. Members unless you ask me to say something. Since you have asked me to say...

THE DEPUTY CHAIRMAN: I have not asked you. I cannot force a Minister to say something which is not on the Order Paper. I have not asked you, but if you want to say something you can say.

DR. TRIGUNA SEN: If you ask me to say I can say.

THE DEPUTY CHAIRMAN: If you like you can say something.

DR. TRIGUNA SEN: Some of the teachers from West Bengal saw me on the 23rd and submitted a memorandum. I discussed with them at great length. I told them that I would immediately ask the State Government about their reactions. The same day I sent telegraphic queries to the State Government. I went to Chandigarh and I came back yesterday. I have not been to the office since this morning because I had a Cabinet meeting. I do not know if a reply has been received. After I have received a reply I will be in a position to reply.

(Some hon. Members stood up in their seats)

THE DEPUTY CHAIRMAN: That will do. Secretary will read a message from the Lok Sabha.

SHRI BHUPESH GUPTA: Madam ...

THE DEPUTY CHAIRMAN: Order, order.

MESSAGE FROM THE LOK SABHA

THE WEST BENGAL STATE LEGISLATURE
(DELEGATION OF POWERS) BILL, 1968.

SECRETARY : Madam, I have to report to the House the following

message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:—

“In accordance with the provisions of Rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 25th March, 1968, agreed without any amendment to the West Bengal State Legislature (Delegation of Powers) Bill, 1968 which was passed by Rajya Sabha at its sitting held on the 13th March 1968”.

(I) THE HARYANA APPROPRIATION (VOTE ON ACCOUNT) BILL, 1968; AND

(II) THE HARYANA APPROPRIATION BILL, 1968—continued.

THE DEPUTY CHAIRMAN: Now we go back to the Haryana (Appropriation) Bills. Mr. Rajnarain. He was speaking yesterday.

SHRI DAHYABHAI V. PATEL (Gujarat): He is taking all the time.

श्री राजनारायण (उत्तर प्रदेश) : माननीया, अब मुझको कोई विशेष नहीं कहना है। मैं डाह्याभाई की दया और उनकी कृपा-पूर्ण आज्ञा और भावना को समझ कर अब हरियाणा की कोई बात और नहीं कहूंगा।

KUMARI SHANTA VASISHT (Delhi): Madam Deputy Chairman, I would like to make a few points to clarify what the hon. Minister said yesterday because, I think, he did not fully appreciate the points; we were making to draw the attention of the Government to the conditions of the people in Haryana. He said that a sum of Rs. 8 crores has been spent in the last 10 years for flood control. That, I am sure, Madam,

must have been spent. Nevertheless the fact remains that the floods continued to come and there was water-logging and crop failure off and on almost every year, sometimes continuously. Therefore, these figures do not have much meaning so long as the problem remains, whether the money has been spent or has not been spent. How it is spent and what is the implementation—that is more important. And the implementation will show only when the results are achieved. If the floods continue to damage the crops year after year, the expenses or the target of money spent has no particular significance.

So also he had said that we had not seen the Budget, etc. I would like to point out that it is not so. He gave some figures to show that Rs. 16 crores of credit resources have been given for various purposes. But out of that, not more than Rs. 2 crores will be going to agriculture. We all know very well, whenever credit is given, as to who are the beneficiaries from that credit. It is mostly the industry, and agriculture is almost treated as a step-child in this. Therefore, this figure of Rs. 16 crores may sound a big sum, but Rs. 2 crores is supposed to be for electricity and some more money for other purposes, but not really for agricultural purposes.

Now, Madam, I would like to point out, as I was mentioning about the taxes yesterday, that nobody objects to the levy of taxes. But the taxes should be levied very equitably. They should tax those who are in a position to pay, those who are in a position to bear the burden of taxation. But to levy taxes on those sections which are very poor or very hard-hit and to give the benefit of that income to the industries or other sections which are relatively well off, I think, is not

at all equitable. I would point out to Mr. Pahadia that what I was saying about taxation was that the burden of taxation was going to fall on the farmers, on the poorer people, on the bus passengers and on those people who are going to have distress sales, distress mortgages etc., etc., and the industry was going to get away almost scot-free. They would get the lion's share as far as the resources of the State are concerned, but as far as the burden is concerned, it is likely to fall on the poorer sections of the society and to a great extent on the farmers also. That was what I was pointing out—that the taxes should be levied on those who are able to pay them and the backward and depressed sections should be pushed up so that they come at par with the other sections of society.

I may point out some more problems which are experienced by the people in Haryana and I hope that the Government will take some steps and make some efforts to rectify them as far as they can. Madam, the law and order situation in Haryana has been pretty bad. It was bad a long time ago when the law and order situation in other parts of India was pretty good or reasonably good. But now it is very very bad. Ordinary people can be pushed down from a bus, beaten up and their things taken away, and nothing can be done about it. These things happen occasionally. Especially in the rural areas, the law and order situation is even worse. Any strong person can come and occupy your land. Somebody can come and beat up your family members. Somebody can come and take possession of your land in league with the *patwaris* and other people who are also identified with the stronger sections and the more influential sections of the rural area, with the result a lot of injustice

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is done to the ordinary people in Haryana. I think the Government should definitely take some action in the matter. To think that everywhere the situation is pretty bad and, therefore, Haryana also is like any other State, does not help the matter very much. The main thing is that it should not be allowed to deteriorate just because it is deteriorating elsewhere. It was bad to begin with and if it is allowed to continue to go down, it will not be very good. They should try to rectify the situation and with the money allotted for law and order, administration of justice etc., they should see to it that the administration functions effectively and that the governmental machinery is able to restore law and order and like peace and justice to the people there. As far as the high-handedness of these influential sections is concerned, that is there. And when the poor people go to courts, those who are very poor and badly off have to go there again and again as they have to go in all parts of India. Their condition is extremely bad and our judicial system should be very expeditious and not so expensive. Of course, it is an all-India problem and it is not a problem only in Haryana. But there also it is a problem and the Government would be well advised to do something in the matter.

Madam, I would again impress upon the Government that sometimes before the expenses are incurred, the State Governments do not think. They carelessly spend money. I think the Centre also sometimes very carelessly spends money. Sometimes it even wastes. I think we should provide the basic amenities to the people rather than waste good money on revolving towers and other luxury items or even on murals and other architectural things or such other things which are expensive and wasteful.

A country which cannot provide even drinking water to its people has no business to waste money on murals or such other things which are not even particularly attractive, or on revolving towers. Now, as far as wastage, etc. is concerned, I think perhaps the Deputy Minister for Finance would know that the dearness allowance was increased by the Governor there who is the representative of the President in the State. The increase in dearness allowance is necessary because the prices are going up and so the people are clamouring for increased dearness allowance. I think the Government should make efforts to check this spiralling of prices. If the Government fails to check the rising prices, it is only inevitable that people will complain about it and grumble about it because they cannot make the two ends meet. This particular allowance was given by the Governor, not by the Assembly even. Therefore, as far as wastage is concerned, I think it should be checked everywhere, in every State and in the Centre also. And as far as the basic amenities and the basic needs of the people are concerned, they should not be allowed to suffer for generations to come. The Government should look upon this work of improvement of the backward and neglected areas as a special responsibility of the Government and they should see to it that no region is allowed to remain backward or almost underprivileged. I am sure Mr. Pahadia would be interested in giving a boost to them and whenever their finances permit and whenever it is feasible, I hope they will try to finance some of the schemes to check water-logging, flood control, sinking of tubewells and so on. Hundreds of crores of rupees were spent to buy wheat from foreign countries which keeps us tied to them. I think if the same amount had been spent on minor

rigation, tubewell sinking and so on all over the country, some of this dependence could have been taken care of. Now, I would like again to urge the Central Government to find the necessary funds for allocation to Haryana so that it can come up and be on the road to prosperity. Thank you.

SHRI BHUPESH GUPTA (West Bengal): Madam Deputy Chairman, I entirely associate myself with the sentiments expressed about improvement of the State of Haryana. It is a newly created State and it does require all manner of assistance that the Centre can render. Obviously a State like Haryana is not expected to be viable immediately or even in the near future. It would require constant attention from those quarters which control the resources of the country, namely, the Central Government. As far as industrialisation is concerned, well, Haryana needs to be industrialised. We are hap-

12 NOON py that some industries are coming up there but they are small ones. Therefore much has got to be done, especially in the public sector. Now naturally when such industrially backward areas have to be developed, it would be a mistake and even folly to leave the matter to the pleasure of big money, because normally they would not be interested in making developments there because of certain economic and other reasons. We have seen that capital flows generally to those centres which are convenient from the point of view of monopoly operations or from the point of view of earning high profits. Haryana undoubtedly does not fall in that category unlike Calcutta, Maharashtra, Bombay or Ahmedabad. Naturally, therefore, Haryana is liable to be neglected by big business in the country. It is all the more reason that the Government should have an overall comprehensive plan for the

industrial development of this particular state. This is an obligation which we owe to ourselves and to the people of Haryana and an example can certainly be set by the Government itself by starting public sector undertakings. As far as the Centre is concerned, some of its public sector undertakings can be started there in Haryana and we can think of new undertakings to be started by the Centre. The State of Haryana needs a responsible elected Government which would come into existence, I hope, after the elections. This State should be given the necessary financial and other assistance in order to start public sector undertakings there. On the one hand for the development of cottage and small-scale industries the Centre should give firm commitments of assistance and on the other assistance should be offered for helping the growth of modern industries, especially in the public sector. That should be the policy with regard to the industrialisation of that particular State.

Then there is the question of land reforms and so on. That is also to be attended to. Unfortunately, Madam Deputy Chairman, the present movement or the democratic movement is not so strong in Haryana as it ought to be. The result is that the vested interests, whether in industry, commerce or agriculture, are taking full advantage of it not only in economic matters but also in the political sphere. Therefore, I do not see how we can easily get things done even if a responsible Government is formed, because that Government may be loaded in favour of the vested interests in the countryside or in the urban areas. Therefore, it is essential to develop a powerful left democratic movement in the State of Haryana and right-minded Congress members like Kumari Shanta Vasishth should be helpful too in developing such a

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movement. But then I must say with all respect to her that she has to come out of the Congress, because without coming out of the Congress it is not possible to serve the cause of the common man as one should. It is not for me to make her come out of the Congress but I am only stating a proposition that it is not possible for right-minded Congressmen to do good things from within the Congress Party. According to me such possibilities are getting limited and restricted on account of the consolidation of the rightist forces within the Congress Party. Therefore, it is for her to decide. Kumari Shanta Vasisht who spoke before me had a leading part to play in the Delhi Congress affairs. Where is that Delhi Congress now? One has to go almost near the Nigambodh Ghat to find out the whereabouts of the Delhi Congress. (*Interruptions*) I am only talking about the disease of an organisation, not the manhood of an organisation. I entirely agree the CPI is comparatively very weak and we are trying to grow but our journey has not yet started in the direction of Nigambodh Ghat. That I can tell you.

KUMARI SHANTA VASISHT : You can use your good offices and advise the Prime Minister on this matter.

SHRI BHUPESH GUPTA : She thinks that I can advise the Prime Minister about this thing. She has lost faith either in her capacity to advise the Prime Minister or in the capacity of the Prime Minister to listen to the advice of her Party. (*Interruptions.*) I am the friend of every body but the trouble is, between my friendship and their friendship stands big money. It is big money which prevents people like Kumari Shanta Vasisht from coming out of the

Congress and identifying themselves with the left democratic movement in that glorious manner in which Mr. Ajoy Mukerjee has done or Mr. Binodanand Jha has done. That is the trouble. Of course when I give her good advice, she appreciates.

SHRI SHEEL BHADRA YAJEE (Bihar): Your are preaching a shameless job defections.

SHRI BHUPESH GUPTA : Mr. Yajee, you are well situated in the Congress Party because the Congress Party is your place. Of course you have changed political parties 14 times. I am asking you to change it once more, if you like. We are ready for it. You can beat your own record. Madam, nobody in India has changed so many parties as my esteemed friend, Shri Yajee, has done. But it is possible to beat his own record. If you are in the moon, go to the cosmos and the sun. (*Interruption*) I am talking about this hon. lady who naturally speaks so many good things and we appreciate them. I do not have any kind of disdainful attitude towards them. I know under what difficulties many of them are functioning and the inhibitions they are suffering from. The trouble is that with the best of their intentions they cannot do very much. That is why I say it is time for them to reconsider their position within the Congress Party and it would be better for them—I pose this question—to come out and fall in line with the left democratic movement in the country. Perhaps that way they can be most helpful to the nation.

I grant their *bona fides* when they say all those good things.

Now coming to Haryana, well, this is a Central Budget and, therefore, I may offer one or two criticisms with

regard to it. Now we are sanctioning this money to the Central Government to be spent in Haryana under certain particular provisions of the Constitution. Now the Governor of Haryana, for example, should have been recalled. Even for the interim period this gentleman is not fit to run the Administration there. I take this stand on the basis of the report he had submitted to the President on the basis of which we discussed the Proclamation in this House, where he said that he dismissed the Assembly and the Rao Ministry. Although the Rao Ministry enjoyed the majority in the Assembly, he took the stand that he did not like those defections and other things and he wanted a kind of stability and the matter to be settled that way. Therefore, he dissolved the Assembly. This is stated in his report; I need not recapitulate all these things which we have already discussed. He did that some time ago. But what is happening now? The Congress leaders at the Centre from dawn to dusk are conspiring and planning for organising defections. They are thinking of toppling this Government and restoring that Government back to power by means of defections, by means of political education, manipulations and all those things. Even at this hour, as I speak here, we have got the lamentable spectacle of U.P. where the Governor does not even invite the leader of the S.V.D. to form a Government. In Bihar we have got now somebody to form a Government on behalf of the S.V.D. there but do you know how the Governor is behaving there? There the Governor wanted the list of all the supporters, then wanted a list of the Cabinet Members. It is an unheard of thing. Nobody asks for the list of Cabinet Members before one is invited to form a Government. Only when you invite a person to form a government do you ask the leader of

the majority party to give a list of the Ministers and whatever name he gives, is final but here, in Bihar, even before the invitation was extended, the leader of the S.V.D. was asked to submit not only the list of the members but also the list of the would-be Cabinet or the Ministers whom he would appoint as the Cabinet Ministers. He asks for the programme even. Where does a Governor ask for the programme? It is none of the Governor's business but we had to comply with this request in order not to enable the Governor to give opportunities to the Congress party to come back there by this kind of method, in order that there would be no excuses and pretexts created. Therefore, in Haryana also the line that was taken is a varying one from that pursued in other States. As far as my State is concerned, it is a shame and scandal that they have Mr. Dharma Vira sitting there to the disgrace of the whole nation. I need not go into that because I am now dealing with Punjab. The Haryana Governor is an I.C.S. man. I know him. I knew him here in Delhi. In fact I was along with his brother, a student in London together. I have nothing about his personal character and other things but certainly I know him to be a very very servile official under the British and he has maintained that servility in regard to his relations with the Congress. Chandigarh is the centre of both and what is happening in Punjab? You said it is a small matter. Here we brought the original and we believe in what we have got. The Government should clarify how the Governor signed the Appropriation Bill without having cared for anything. (*Interruptions*) You cannot dismiss it like that. Hon. Members on this side of the House have brought to the notice of your office and to the Government a particular document which shows that it is an Appropriation Bill on which is the signature

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of the Governor giving his assent, saying 'I assent to the Bill' whereas the Deputy Speaker says 'It is left blank'.

THE DEPUTY CHAIRMAN : The issue is not that here.

SHRI BHUPESH GUPTA : You know Chandigarh is common. The Centre is running this institution. You enjoy this when I say this.

THE DEPUTY CHAIRMAN : We have only one hour.

SHRI BHUPESH GUPTA : Let me develop this point. Whether the document is forged or not, it is for the Government to say. Here, believing it to be genuine, we have brought it. If we are wrong, correct us.

SHRI NARINDER SINGH BRAR (Punjab) : What proof have you got to say that it is genuine ?

SHRI BHUPESH GUPTA : It is for the Government. I do not say : 'Accept our version'. We have brought the document to you. Therefore, let the Government say what it has to say. Chandigarh is the common factor here. Two Governors are there and between Mr. Chakravarty and Mr. Pavate, living in the same place, they are making a mess of our constitution, bedevilling everything in public life, helping the Congress to carry on as they like. In Haryana they wanted mid-term elections because I know the Congress party thought they had better chance of winning. In Punjab they would not go in for mid-term elections because they know that the Gill gang and the Congress party would be wiped out from the Punjab politics. Why do not advise your Prime Minister to play cricket and accept our challenge for mid-term elections in Punjab? We did not reorganise the Punjab

State to deliver the divided Punjabi-speaking and Hindi-speaking areas to the pleasure of the Governors or to the intriguers of South Block and North Block or to the Prime Minister's kitchen Cabinet. We did not do so for that. We reorganised the Punjab State into two States on a linguistic basis in order that democracy could be more stabilised, public life could be rid from certain inhibitions and frustrations so that the people speaking those languages do have a full outlet of their cultural and self-expression through the democratic institutions but this Congress regime, this Government and the Centre in particular, is the fountain-head of all intrigues, corruption and political manipulation. Mr. Chavan has become the Field Marshal of toppling operations. He has become the Field Marshal of operations against the non-Congress Governments and against the democratic movements. I wish well of the Haryana people and I do sincerely hope that in Haryana the Congress would be trounced, the name that is shame and dishonour, the organisation of those manipulators and traitors, those arch machinators and topplers of the non-Congress Governments, the servers of vested interests. That party should be defeated in Haryana, come what may. That is itself would be a positive achievement. We look forward to the defeat of the Congress in the coming mid-term elections.

KUMARI SHANTA VASISHT : I take very serious objection to that Mr. Gupta said. My party at least came out with some number whereas his party had only one person out of 80 members in the Corporation. This time there is not even one left. Now he will not listen. I cannot do all that politics. He is shouting at the top of his voice. I was saying that they had only one member out of 80 in the Corpora-

tion. Now even that one is gone. He has no business to advise me to get out of the Congress. If he is so keen about my party, he should ask the Prime Minister to defect. I am challenging his *bona fides*.

SHRI BHUPESH GUPTA : I apologise to Miss Shanta Vasisht for giving a good suggestion because she will never accept a good suggestion in time. Before it is too late let her listen to me.

THE DEPUTY CHAIRMAN : Order, order.

SHRI BHUPESH GUPTA : All right, let us go on a joint deputation. Will you join me ?

THE DEPUTY CHAIRMAN : If both of you have any more points, please go to the lobby.

SHRI BHUPESH GUPTA : Generally I do not have any further discussion with ladies in the lobby.

SHRI KRISHAN KANT (Haryana): I thank you for giving me this time. I hope the time that Mr. Gupta and Kumari Vasisht have taken for other matters will not be taken out of the Haryana debate. I am sorry I will not oblige Mr. Gupta by trouncing the Congress with a thumping majority for the opposition. I can assure him that we will not oblige him at all and Congress will come in thumping majority in Haryana. We are really honoured that this Budget debate of Haryana is being dealt on behalf of the Government, by the deputy to the D.P.M.—the D.D.P.M. because the D.P.M. is not here and I do hope that the D.D.P.M. will certainly give assurances and make the Union Government and the Haryana Government act with the full authority of the D.P.M. I am going to raise two or three matters on which I think the

Government of India also will have to take some decision. The first thing is that the Budget of Haryana is rather a very stale and colourless Budget, as the Governor there probably is, and I do not think that the Government of India would have probably advised him to give them such a stale Budget which is neither a courageous Budget nor a spirited Budget nor a lively Budget. I do not know what kind of a Budget it is.

But I like to bring to the notice of the hon. Deputy to the Deputy Prime Minister that the basic problem in Haryana is one of irrigation. Out of a 100 lakh acres of land we have got only about 30 lakh acres of land properly irrigated, and out of that, 24 lakh acres of land is canal-irrigated. The problem in Haryana is that we do not have rivers, and because of lack of the rivers the subsoil water is not there. Because such water is not there, the main problem there is to properly utilise the drains and flood waters which we have not been able to do up till now. Also the basic problem lies in the fact that proper allocation of water has not been made to Haryana from the Bhakra canal, which, it was thought, would be made when Haryana State was formed from out of the composite Punjab State. I would like to bring to the notice of the hon. Minister that when the project of Bhakra dam was made, it was decided that 23 lakh acres of water would go to Haryana and 8 lakh acres of water to Punjab. In 1948-49, when the distribution was done, 28 lakh acres of water went to Haryana, and Punjab's quota was increased from 8 to 27 lakh acres. You will understand that a backward area like Haryana required more water, and if that water is given, it can have a great bumper crops and it can really feed many parts of India. But I have to say that this

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basic injustice has been done to Haryana and I hope that the Government of India will correct this thing so that Haryana gets the proper irrigation facilities.

Secondly, there were a number of schemes for using drain waters and lake waters. It was decided that the drains at Bhind and Kotla, and the lake at Ujna would irrigate respectively 3 lakh acres, 4 lakh acres and 12 lakh acres respectively and that this decision would be implemented by taking the necessary action. But I do not think anything has been done up till now. When Haryana, before its separation as a separate Haryana State, was part of Punjab, there was an irrigation scheme costing Rs. 75 lakhs which was to benefit Mahindergarh, Gurgaon and Hissar. I do not know whether it is lying in cold storage or whether it is all forgotten, or left in Punjab.

Thirdly, there was a lift irrigation scheme to irrigate lands in Narwana branch making use of the Bhakra Canal and its network. I do not know what is being done about it.

Now, Sir, I am sorry to say this. At the last meeting of the Consultative Committee set up for Haryana held at Chandigarh on the 2nd of this month, I specifically requested them to let us have a note about the present position in the matter of Haryana's power potential and irrigation potential, but to no avail, and today we are discussing the Haryana Budget in this Rajya Sabha ; the Lok Sabha has already discussed it. But up to now the Haryana Government and the Central Government have not been able to provide us with that note that we required. Now they will say there is no need because there the elections are going to take place. Now this is

not the way the things should happen, and I do not know what the Central Government and the Haryana Government would do.

Now I would like to refer to another aspect of the State and that is the dissatisfaction of the Subordinate Services in Haryana. Now you know that those Subordinate Services have been agitating for a long time and agitating in a non-violent way and in a very constitutional way, and only when they found that nothing could be had that way, they had to resort to certain actions, to *hartal* and all that. I am sorry to see the attitude shown by the Haryana Government, and especially the attitude of the Governor. This is most condemnable, most reprehensible, and the way he has behaved towards the Subordinate Services should be fully condemned. I congratulate the agitating Haryana Subordinate Services for the way they have been non-violently carrying on their agitation. If there has been any violence, it has come from the Government, not from the Subordinate Services. If you compare the way in which way this agitation is conducted in Haryana with the agitations carried on in U.P. and other places, you will find that the agitators in Haryana have behaved in a more dignified manner. As I said, if violence has come and other things have come, they have come from the side of the Government, and they have done it in a very bad way.

As regards the various demands I would like to refer to only two or three demands. One is about the dearness allowance. Now the D.A. has been given. They wanted the principle of parity between Punjab and Haryana on the Central Government scales. The Haryana Government have agreed. But what they have done ? They have conceded the demand of the agitators

in this regard but not fully; they do not know how to show grace. And what is this ? They have granted the Central scale of dearness allowance but not given the arrears. It was a matter of one crore of rupees. If it had been paid I think the agitation would not have continued. But I am sorry to say that this Government does not know how to behave with their own services who have to run the wheels of the Government. It was a question of paying Rs. 1½ crores to the teachers and other people. But they have not agreed to pay this arrear. I told the Governor that this was a very wrong policy and it should be corrected. All the political parties supported this reasonable demand. I am sure that, when the popular Government comes to power, they will grant this, and because we are sitting here in Parliament discussing the Haryana Budget, I wish the Government of India, the Home Minister and the Finance Minister had come to the rescue of the aggrieved people and settled their legitimate demand.

Now, the Kothari Commission Award was accepted, but I do not know whether the hon. Deputy to the Deputy Prime Minister knows that with the application of the latest scales of pay recommended by the Kothari Commission a deduction in the dearness allowance ranging from Rs. 80 to Rs. 18 has been made from each teacher. Instead of gaining from the Commission's recommended higher scales of pay, they have incurred losses. Is this the way of accepting the Kothari Commission's Award ? But the difficulty is due because of the policy of the Governor there. And yet the Government of India has placed Haryana under the rule of that Governor. Why is the Parliament not acting ? What is our Constitution doing ? We are agitating here, but it is the Governor there who should act, and he is

not moving. Put somebody else there, who can appreciate the difficulties of the people, not the I.C.S. people. The biggest defeat of the Indian revolution has been the appointment of the I.C.S. even after independence. If these people had not been there, we would not have come to this sorry state of affairs.

I am sorry that even the promises made to the Roadways people have not been fulfilled. They say something but they don't do anything. Is this the way the whole thing is going to be done ? I wish the Government of India, even at this late stage, interferes and sees that the next phase of the agitation does not come about, and the agitators do not have to go for *dharna* and such other things. I am sorry that promises have been made but are not being properly fulfilled. Their latest programme is a black flag demonstration and an indefinite fast by two leaders of the Subordinate Services—I do not know. Is it not a slur on the Government of India—when they are running the State now—that they have their services agitating ?

Now a second point I would like to make and to which I earlier referred was the share of Haryana in the Punjab University. You will be astonished to know, Madam Deputy Chairman, that, after Haryana was made a separate State under the Punjab Reorganisation Act, that in section 72, it was said that the Government of India can and will give directions for modifications in respect of Haryana's representation in the Punjab University. You will be astonished to know that even, at present, out of the 85 members of the senate, there are only 9 members from Haryana, and out of the 15 elected members to the Syndicate there is none from Haryana. Then on the Board of Finance, which decided about

[Shri Krishan Kant.]

the allocation of funds and various other subjects in which also the appointment of teachers and their promotion comes, there is none from Haryana. I know that some attempts are being made by the Punjab University to show that Haryana has been properly represented. Some people from Punjab are being shown as from Haryana—is it all that simple thing? I am sorry if this thing is done and Haryana will surely resent it. Madam, you would like to know this also that even at present about 40 per cent of the expenses of the Punjab University are being borne by Haryana. And even in the present Budget we are sharing the expenditure on common institutions like the Punjab University, but we do not have our proper share in the Punjab University's Senate and Syndicate and on the Board of Finance. You will be astonished to know that even for the regional centre at Rohtak which the Punjab University runs, the Haryana Government has to pay 50 per cent. Even for the institutions in Punjab—It may be that the institutions were there from before partition—for example, the Extension Library at Ludhiana and the Vishweshwaranand Institute of Sanskrit and Indological Studies at Hoshiarpur are, of course, being fully financed by the Punjab University. It is all right. They are doing it. We are not objecting to it in any manner, but the main thing is that Haryana is not getting its proper share in the affairs and administration of the Punjab University and it is Punjabi-dominated. I have written about this situation and have raised this problem. I have wanted that some direction should go from the Government of India in the month of March itself because the process of election for the senate has started. The date sheet of election has already been announced. If these elections are

not immediately held, I am afraid Haryana will remain unrepresented for the next four years. This thing was raised by Haryana Government and the Punjab University did consider it. But it has not been implemented up till now, I am sorry to see. I am sorry that fictitious matters and baseless arguments are being put forward. I will not wonder if one day it is even said that in the person of Shri Suraj Bhan, the Vice-Chancellor of the University, Haryana has got representation, since he belongs to Haryana because he was once Vice Chancellor of Kurukshetra University. That argument may be put forward. That is not at all correct and the people of Haryana are not going to tolerate this sort of thing. They should have adequate representation, and I would request the Government to do something about it even during the month of March itself so that Haryana does not remain unrepresented in Chandigarh University for the next four years.

Lastly, there is one suggestion I have to make about the name of the Punjab University. I would like to submit that the name of the university, which it is suggested should be changed to that of Chandigarh University, should fittingly be changed to Lala Lajpat Rai University. I say this because our great leader Lala Lajpat Rai who was born in Punjab started his political activities and his whole career in Haryana and so this will be a fitting memorial to his great name. This university should, therefore, be called Lala Lajpat Rai University.

Thank you, Madam.

श्री मुख्तियार सिंह (हरियाणा) : मैं डम डिप्टी चेंबरमन, यह ब्राज जो हरियाणा के बजट के बारे में एप्रोप्रिएशन बिल पेश है उसके बारे में मैं कोई ब्लैकमेलिंग करने के लिये खड़ा नहीं हुआ हूँ। कुछ मेम्बर्स ने इधर

से कहा कि हरियाणा के लोगों के साथ कुछ वेस्टेड इंटरेस्ट्स हैं जो उनकी तरक्की नहीं चाहते, यानी इस हाउस के अन्दर ही हरियाणा का नाम लेकर ब्लैकमेलिंग की गई। इस हरियाणा के साथ किमी को प्यार नहीं है। हरियाणा की हिस्ट्री बताती है कि इसके साथ हमेशा एक बड़ी सौतेली मां जैसा सलूक होता रहा है। हरियाणा के बहादुर लोगों ने आजादी की लड़ाई लड़ी, सन् 1857 ई० के गदर के अन्दर बद्ध-चढ़ कर हिस्सा लिया। और अंग्रेजी सरकार ने एक सजा के तौर पर इसके टुकड़े करके पंजाब के साथ मिला दिया। उसको सजा दी गई। अंग्रेजी राज के अन्दर इसकी कोई तरक्की नहीं हुई। सबसे बैकवर्ड इलाका हरियाणा का ख्याल किया जाता है। ख्याल किया जाता था कि आजादी मिलने के बाद यहाँ की कुछ तरक्की और डेवलपमेंट होगा लेकिन पंजाब के लोग हरियाणा के इलाके को अपनी एक कालोनी समझे हुये थे। जहाँ पंजाब का सबसे बड़ा जबरदस्त डेवलपमेंट सरदार प्रताप सिंह कैरों के राज में हुआ वहाँ हरियाणा के इलाके को एक तरह से क्रिमिनली नेगलेक्ट किया गया तरक्कियात के कामों में। यहाँ कोई तरक्की नहीं हुई। जिस वक्त पंजाब का बंटवारा होना था और पंजाबी सूबा बनना था हम अपनी पार्टी के लोगों के साथ एक डेपुटेशन की शकल में यहाँ सेंट्रल लीडर्स और कांग्रेस हाई कमान्ड के तमाम लोगों से मिले तो हमें जाते ही कहा गया कि पंजाबी सूबे का सवाल नहीं अब तो हरियाणा बनाने का सवाल पैदा होता है क्योंकि हरियाणा के लोग पंजाब के अन्दर नहीं रहना चाहते। तो हरियाणा को तरक्कियाती कामों की तरफ से बहुत इग्नोर किया गया और पंजाब के साथ हरियाणा, के लोग नहीं जाना चाहते तो हरियाणा बनाना है, यानी बनाना था पंजाबी सूबा और बहाना लिया गया हरियाणा की बैकवर्डनेस का। खैर, उसके

बाद पंजाब का बंटवारा हुआ, उनको पंजाबी सूबा बनाना था सो पंजाबी सूबा बन गया, हरियाणा भी निकल कर आ गया और एक माल से ज्यादा अर्मा हुआ हरियाणा को बने हुये। इसके अन्दर कांग्रेस की हुकूमत आई, ऐसे शुभ दिन उन्होंने कदम रखा था—कृष्णकांत जी न—कि 13 मार्च को उनको हलफ दिलाया गया और वहीं तेरहवीं हो गई, 13 दिन के बाद ही खत्म हो गई। उसके बाद संयुक्त दल की हुकूमत आई, सात आठ महीने वहाँ राव वजारत रही और वह जैसे खत्म हुई वह, डिप्टी चेयरमैन साहिबा, आप जानती है, हाउस के अन्दर उसको डिसकस किया गया। गवर्नर की एक कलम की वजह से यहाँ दिल्ली के दरबार में कांग्रेसी नेताओं ने बैठकर उसको खत्म कर दिया, कोई माइनरिटी की बेसिस पर राव वजारत खत्म नहीं हुई, वहाँ उसकी मैजोरिटी नहीं थी यह बात नहीं, बल्कि डिफेक्शंस का एक बहाना लेकर कि वहाँ डिफेक्शंस बहुत ज्यादा होती है उसको खत्म किया गया। अब प्रेजीडेंट रूल आया, गवर्नर की हुकूमत हुई और गवर्नर की हुकूमत आने के बाद आप देखती है कि यह बजट आपके सामने है। अभी कृष्णकांत जी जैसा कि फरमा रहे थे उसने सेंट्रल गवर्नमेंट की हिदायत के मुताबिक यह किया, मैं भी गवर्नर साहब से मिला था, उनसे बातचीत की थी और हरियाणा के जो प्राब्लम्स थे उनके बारे में उनसे डिसकस किया तो उन्होंने कहा कि मैं तो एक बंधा हुआ बैठा हुआ हूँ, जैसी ऊपर से कोई हिदायत मिलती है उसके मुताबिक मैंने तो एक रूटीन ढंग से इस बजट को तैयार करा है, न इसके अन्दर कोई डेफीसिट फाइनेंसिंग कर सकता हूँ और न कोई डेवलपमेंट के लिये कुछ कर सकता हूँ, जैसा भी है उस ढंग से मैं तो एक सरप्लस की शकल के अन्दर उसे पेश कर दूंगा। डिप्टी चेयरमैन साहिबा, समझ में बात नहीं आती कि इतनी चीजों के बावजूद भी

[श्री मुख्तियार सिंह]

हरियाणा को इस तरह इग्नोर करने रहे, नेगलेक्ट करते रहे लेकिन इस गवर्नरी राज के अन्दर भी जब कि प्रेजीडेंट क्ल हो तब भी वही ढाक के तीन पात वाली बात। तरक्कियाती कामों के लिये अगर इस बजट को देखा जाय तो एक हमी सी आती है डिप्टी चैयरमैन साहिबा । मैं तो यह समझता हूँ कि यहाँ आज इस राज्य सभा के अन्दर हम कोई स्टेट का बजट नहीं डिसकस कर रहे हैं बल्कि पंजाब के अन्दर अमृतसर म्यूनिसिपैलिटी का जो बजट है उसको डिसकस कर रहे हैं, यानी एक ऐसा बजट बनाया गया है जो कि, जसा कि, अमृतसर की म्यूनिसिपैलिटी का बजट बनाया गया हो । वहाँ की तरक्की तो कहाँ होनी है एग्रीकल्चर के लिये क्या है ? आप सच माने, इसके अन्दर कोई मुगालते की बात नहीं, अगर सही ढंग से वहाँ पर एग्रीकल्चर प्रॉब्लम को टैकल किया जाय तो इस देश के अन्दर, भारतवर्ष के अन्दर, हरियाणा हिन्दुस्तान की एक ग्रेनरी माना जा सकता है, यानी इतना अनाज वहाँ पर पैदा किया जा सकता है जो कि हिन्दुस्तान के लिये काफी हो, लेकिन यह मुल्क की बदकिस्मती है, यह बड़े अफसोस की बात है कि जहाँ अनाज पैदा करके किसान अनाज के जखीरे के जखीरे भर सकता है और बाहर से अनाज मगाने की जरूरत न रहे वहाँ पर उसको एग्रीकल्चर के लिये, खेती-बाड़ी करने के लिये कोई साधन मुहैया नहीं किया जाता । यह 1 करोड़ 38 लाख रुपया एग्रीकल्चर के लिये दिया गया है और उसके अन्दर 1 करोड़ रुपया जो है वह इरिगेशन स्कीम्स का है जिसकी बाबत बहिन शान्ता वशिष्ठ जिक्र कर रही थी । तो उसके अन्दर इस हरियाणा की तरक्की करनी है डिप्टी चैयरमैन साहिबा । डिप्टी चैयरमैन साहिबा, हमारे साथ तो इतना नाजेंबा सलक होता रहा है । एक भाखड़ा डैम बना दिया गया है । वह हरियाणा की

प्यासी धरती को पानी देने के लिये बनाया गया था । लेकिन उसका जो हमें शेयर मिला है वह क्या है ? बड़ा अफसोस है कि उसका ज्यादातर हिस्सा पंजाब को मिला और राजस्थान तक उसका बड़ा हिस्सा ले जायगा लेकिन हरियाणा को उसका थोड़ा सा हिस्सा, शेयर मिला है । भाखड़ा डैम के अन्दर हमारा क्या हुआ । उसके अन्दर हमारा रिप्रेजेंटेशन नहीं, हमें कोई ड्यू रिप्रेजेंटेशन नहीं दिया गया, उसके ऊपर पंजाब के लोगों का गलबा है, हिमाचल प्रदेश के अन्दर भाखड़ा डैम वाके है और हरियाणा के लोग इस इन्तजार में हैं कि क्या कोई पानी उसके अन्दर से ले सकते हैं । हरियाणा के अन्दर कोई डैम नहीं है । इस बजट में प्राविजन होना चाहिये था कि जमुना के ऊपर जो पसाउ बंध है उसको बांध देते, डैम बनाते । यहाँ हरियाणा के अन्दर 30 परसेंट जमीन को पानी दिया गया । और पंजाब के अन्दर 70 परसेंट जमीन को पानी दिया गया । कितना जबरदस्त अभाव इरिगेशन का हरियाणा के अन्दर है । फिर आज वाटर लागिंग की वजह से वहाँ हरियाणा की लाखों एकड़ जमीन खड़ी हुई है । तो एग्रीकल्चर में 1 करोड़ रुपया रख कर उसके अन्दर उम 70 परसेंट लैन्ड को पानी देना चाहते हैं । या इस 1 करोड़ रुपये में वाटर लागिंग को खत्म करना चाहते हैं, उसी एक करोड़ के अन्दर सब करना चाहते हैं । इनका स्लोगन तो यह होना चाहिये कि पानी के बगैर जमीन को मरने नहीं दिया जायेगा, खराब नहीं होने दिया जायेगा और पानी के बगैर हरियाणा की जमीन को प्यासा नहीं रहने दिया जायेगा, लेकिन इस एक करोड़ या डेढ़ करोड़ रुपये के अन्दर क्या तो नगी नहाये क्या निचोड़े । क्या होगा वहाँ पर ? वहाँ पर ट्यूबवेल्स लगेंगे या वहाँ कौन सी कोई तरक्की करोगे ? एग्रीकल्चर की कौन सी

तरक्की होगी। कौन सी इरीगेशन की स्कीम्स वहाँ पर बनाई जायेंगी। घग्घर के पानी को ऊपर रोक कर हमारे इलाके का फलड कर देते हैं, उस फलड की वजह से वहाँ पर करोड़ों रुपये का नुकसान हर साल होता है, तो वहाँ पर उसके ऊपर कोई डैम बना कर वहाँ के लिये कोई इरीगेशन स्कीम्स बनाई जाती, मुरततब की जाती। उसी तरह जमुना के ऊपर, मैंने अर्ज किया, उसी तरह से साहिबा नदी का पानी रोक कर किया जाता तो बहुत कुछ जमीन में वहाँ पर जो पानी हमें दिया जाता है तो सिर्फ बरसात के मौसम के अन्दर दिया जाता है और उसके बाद भी मरने की डूबने की कमी रह गई हो तो सारी नहरे जो रह गई हैं पंजाब की सारी की सारी वह खोल दी जाती है। जितनी बाकी कसर है वह भी फलड्स की वजह से पूरी हो जाती है।

(Time bell rings.)

डिपुटी चैयरमैन साहिबा, अभी मैं थोड़ा और अर्ज करना चाहता हूँ। अभी पंजाब युनिवर्सिटी के बारे में जिक्र कर रहे थे, वहाँ पर हमारा कोई शेयर नहीं, मेरी समझ में बात नहीं आती कि हिसार के अंदर एक एग्रिकल्चर युनिवर्सिटी है जो लुधियाना एग्रिकल्चर युनिवर्सिटी के नीचे बनाई गई है यानी एग्रिकल्चर युनिवर्सिटी हरियाणा के लिये अलहिदा बनानी थी, उसका प्राविजन अलहिदा बनाना चाहिये था लेकिन वह भी लुधियाने के नीचे है। मेरी समझ में यह बात आती नहीं। जैसे पंजाब युनिवर्सिटी के अंदर हमारे साथ यह सलूक हो रहा है कि वहाँ पर हम 40 परसेन्ट रुपया देते हैं पंजाब युनिवर्सिटी को, लेकिन रिप्रेजेंटेशन हमारा वहाँ पर एक भी परसेन्ट नहीं है। वहाँ पर सिडीकेट के अंदर एक भी नहीं है।
Not a single member in the whole syndicate of Punjab University.

इसी तरह से लुधियाना एग्रिकल्चर युनिवर्सिटी के अंदर रहेगा। 40 परसेन्ट पंजाब युनिवर्सिटी

को हम दें, हमारा रिप्रेजेंटेशन नहीं हो, हमारी कोई बात वहाँ सुनी नहीं जाय, मैं तो इस गवर्नमेंट से अर्ज करूंगा कि वह रुपया 40 परसेन्ट जो हम देते हैं वह बन्द कर देना चाहिये और पंजाब युनिवर्सिटी को हमें कोई रुपया नहीं देना चाहिये। अगर हमारे साथ यही सलूक वहाँ पर किया जाता है तो हिसार युनिवर्सिटी को हरियाणा के लिये एक इन्डिपेन्डेंट युनिवर्सिटी बनाना चाहिये।

अफसोस की बात है, अभी कृष्णकांत जिक्र कर रहे थे, सर्वाडिनेट सर्विसेज वाले हमारे गवर्नर साहब से मिले कि इतना डिस्ट्रिक्मिनेशन पंजाब और हरियाणा की सर्विसेज के अंदर क्यों किया जाता है? एक साल पहले एक कमरे के अंदर जो लोग एक साथ बैठे थे वह आज कितना बुरा महसूस करते होंगे, एक साथ बैठे हुए सर्वाडिनेट सर्विसेज वाले रोते रहें कि तमाम की तमाम फैसिलिटीज जो पहले उनके साथ मिलती थी वह उनको नहीं मिलें। अभी कोठारी कमीशन के बारे में कह रहे थे कि उस पर कोई इम्प्लीमेंटेशन नहीं होता...

THE DEPUTY CHAIRMAN: That will do.

श्री मुख्तियार सिंह : मैंने कहा इस गवर्नमेंट को शर्म आती है कोठारी कमीशन की सिफारिश को इम्प्लीमेंट करने में। यह कच्छ अवार्ड को इम्प्लीमेंट कराने के लिये एंग्री हो गए, उसमें शर्म नहीं आई लेकिन सर्वाडिनेट सर्विस वालों के लिये और कोठारी कमीशन जो बनाया, उसकी सिफारिशों को इम्प्लीमेंट करने में हमारी गवर्नमेंट को शर्म आती है।

(Time bell rings.)

डिपुटी चैयरमैन साहिबा, बड़े अफसोस की बात है कि इस हरियाणा के अंदर जो कुछ हो रहा है, जो कुछ किया गया है वह आपके सामने लाया जाय। एक जिक्र करना चाहता हूँ। जिस वक्त इस हरियाणा की विधान सभा को डिजाल्व किया गया, तो वह रिपोर्ट गवर्नर

[श्री मुख्तियार सिंह]

साहब की आई थी, चह्वाण साहब ने यहां पर कहा था कि डिफेंशन्स बहुत ज्यादा होते हैं हरियाणा के अंदर और वह गवर्नमेंट की सारी की सारी रिपोर्ट जो है वह डिफेंशन्स के ऊपर बेस्ड थी और उन डिफेंशन्स की वजह से असेम्बली को वहां पर भंग किया गया, मिड-टर्म पोल का वहां पर अब ऐलान हो चुका है, 12 मई को मिड-टर्म पोल होने वाला है लेकिन इस सूबे की किस्मत का कैसे फैसला होता है। अपने कांग्रेस के भाइयों की तरफ देख कर मुझे अफसोस आता है। हमारी तरफ एक मसल है : दूध के दांत पलने में पहचाने जाते हैं। यानी : Coming events cast their shadows before. उन्होंने एक सप्तऋषि कमेटी वहां पर बैठा दी है। डिफेंशन्स की वजह से असेम्बली को भंग किया गया था यह कह कर कि डिफेंशन्स बहुत ज्यादा है, वहां पर कांग्रेस की कोई सात विषयों की कमेटी बनाई गई थी। आसमान में 7 तारे उठते हैं और धर्म तारे के बगल में चक्कर लगाते हैं उमी तरह से वह सप्तऋषि कमेटी मुश्तमिल है। उसमें फैसला करने वाले उसके अंदर खुद डिफेक्ट्स बैठे हुए हैं, चांद राम जैसे, देवीलाल जैसे। वह हरियाणा की किस्मत का फैसला करेंगे . . .

THE DEPUTY CHAIRMAN: That will do. You must finish.

श्री मुख्तियार सिंह : मैं रिक्वेस्ट करूंगा यहां पर उस गवर्नमेंट को टावल डाउन करने के लिये होम मिनिस्ट्री के अंदर साजिश चलती रहे लेकिन चह्वाण साहब वहां रोहतक के अंदर गये और सर छोटू राम जयंती के समय उन्होंने हरियाणा की जनता को संदेश दिया कि हरियाणा के लोगों को चाहिये कि यह डिफेक्ट्स जो है, फ्लोर क्रास करने वाले, उनको मुंह नहीं लगाना। सभी दूसरी पार्टियों से उन्होंने अपील किया कि डिफेक्ट्स को मुंह न लगाएं। . .

THE DEPUTY CHAIRMAN: That will do. We must finish this in hour. The time has been allotted. I am very sorry, for five minutes I have been warning but you don't seem to finish.

श्री मुख्तियार सिंह : मैं नहीं जानता था कि इस तरह से हरियाणा का नाम लेकर यहां पर पंजाब का बंगाल का सब का मसला आयेगा। हम जानते थे कि इसमें बोलने के लिये कोई टाइम नहीं रखा गया है।

उपसभापति : समाप्त कीजिए। That will do. I am calling the next speaker; Mr. Jagat Narain.

श्री मुख्तियार सिंह : तो डिपुटी चेयरमैन साहिब। मैं एक बात पेश करना चाहता हूं कि डिपुटी मिनिस्टर यहां बैठे हुए हैं, उन्हें हरियाणा की तरक्की के लिये कुछ न कुछ इसमें प्राविजन करने चाहिये जिससे कि हरियाणा का डेवलपमेंट हो सके। खैर, अगर आप यह चाहते हैं तो मैं अपना भाषण फिनिश करता हूं, वैसे हमारे कहने की बातें रह गई हैं।

THE DEPUTY CHAIRMAN : Mr. Jagat Narain. Please don't exceed your ten minutes.

श्री जगत नारायण (हरियाणा) : महोदया, मैं वजीर साहब की खिदमत में तीन चार बातें उनकी तबज्जह दिलाने के लिये कहना चाहता हूं। पहली बात तो यह है कि मैं उन लोगों में से था जो यह समझते थे कि यहां पर प्रेसिडेंट रूल नहीं आना चाहिए हरियाणा में, क्योंकि अक्सरियत थी मोत्तहदा मोहाद की। खैर, प्रेसिडेंट रूल हुआ, अब उसके बाद मैं इस राय का था कि गवर्नर का रूल कम से कम हो, साल तक चलना चाहिये, और इसलिये चलना चाहिये कि लोगों को मौका मिल जाय अच्छी तरह से अपने आपको संभालने का मगर जो कुछ पंजाब के गवर्नर ने किया है, जिम डंग पर उसने पंजाब के चीफ मिनिस्टर के कहने पर

साइन किये हैं कागज पर वह आपके सामने आए हैं। उसको मढ़ेनजर रखते हुए मैं समझता हूँ कि अब इलेक्शन होने ही चाहियें और मैं वजीर साहब से यह दर्खास्त करना हूँ कि हरियाणा का इलेक्शन कम से कम फेयर तो होना ही चाहिये क्योंकि यह सेन्टर की तरफ से हो रहे हैं और वहाँ गवर्नर का राज है। तो कम से कम यह इलेक्शन जरूर फेयर होना चाहिये और जो इलेक्शन के रूल्स हैं उनको अच्छी तरह से फालो किया जाना चाहिये। पिछली दफा मैंने कहा था कि वहाँ पर ट्रान्सपोर्ट इस ढंग से इलेक्शन में इस्तेमाल किये गये हैं कि एक एक कैंडिडेट के पास सौ सौ ट्रान्सपोर्ट का इंतजाम होता था, हालांकि इतना नहीं होना चाहिये।

श्री महेश्वर नाथ कौल (नाम-निर्देशित) :
रुपया कहाँ से आता है ?

श्री जगत नारायण : मैं समझता हूँ वजीर साहब इसकी तरफ ध्यान देंगे, इलेक्शन कमिशनर को दरखास्त करेंगे कि जो कुछ भी कर सकते हैं करे और वहाँ पर इलेक्शन जो हों वह बिल्कुल फेयर होने चाहिये, इस ढंग से होने चाहियें कि रूल्स जो हैं उनको हम अच्छी तरह से मनवा सकें। यह नहीं हो, जैसा मैंने अर्ज किया, एक एक आदमी के पास सौ सौ गाड़ियाँ हों जिसमें एक एक कैंडिडेट का लाख दो लाख रुपया खर्च होता है। फिर वही आया राम और गया राम आयेंगे और उसका अमर यह होगा कि आपको साल के बाद गवर्नर रूल फिर लागू करना होगा। तो जब तक आप फेयर इलेक्शन नहीं करायेंगे तब तक स्टेबिलिटी नहीं आयेगी।

बाकी, सर्वाडिनेट सर्विसेज के मुतल्लिक काफी कुछ कहा गया। मैं फिर वजीर साहब से कहूँगा कि गवर्नर साहब ने उनके साथ बड़ा "शैबी ट्रीटमेंट" किया है, सर्वाडिनेट सर्विसेज के जो छोटे मुलाजमीन हैं उन्होंने दरखास्त की

है, उसमें अपनी डिमान्ड्स दी हैं कि कम से कम जो कुछ पंजाब के लोगों को दिया गया है वह हमें दिया जाय। यह डिमान्ड उनकी बड़ी माकूल है, इसको उन्हें तसलीम कर लेना चाहिये और गवर्नर को हुक्म करना चाहिये कि कम से कम पंजाब के मुलाजमीन सर्वाडिनेट सर्विसेज में जो तनखाहा पा रहे हैं वह हरियाणा वालों को भी मिलनी चाहिये।

बाकी दूसरी चीज जो मैं अर्ज करना चाहता हूँ वह यह है कि हरियाणा का सूबा जो है वह सारा सात जिलों में समायो है, और 75 लाख के करीब उसकी आबादी है। वह नागालैण्ड, गोवा, दमन और दीव सब को छोड़ने के बाद सबसे छोटा सूबा है। बदकिस्मती से पंजाब का बटवारा हुआ और वह अलग हुआ। वहाँ पर हालत यह है कि जब तक आप सेन्टर से हरियाणा की मदद नहीं करेंगे तब तक हरियाणा का जो सूबा है वह तरक्की नहीं कर सकता। वजीर साहब को खुद भी यह बात मालूम है क्योंकि उनका इलाका भी हरियाणा के इलाके के साथ साथ मिलता है। इसलिये मैं बड़ी अदब के साथ उनकी खिदमत में कहूँगा कि सेन्टर से कुछ रुपया खर्चा कीजिए हरियाणा की बेहतरी के लिये, हरियाणा के डेवलपमेंट के लिये। क्योंकि अगर आप चाहते हैं कि हरियाणा अपने पांव पर खड़ा हो ताकि वहाँ पर एक मजबूत वजारात काम कर सके, तो जब तक सेंट्रल गवर्नमेंट उसकी मदद नहीं करेगी तब तक वह सूबा अपने पांव पर खड़ा नहीं हो सकेगा।

जहाँ तक एग्रिकल्चर और इन्डस्ट्रीज के बारे में ग्रान्ट रखी गई है, वह इतनी कम है कि उससे वह सूबा अपने पांव पर खड़ा नहीं हो सकता है। तो मैं वजीर साहब से अदब के साथ कहना चाहता हूँ कि उन्हें इसकी तरफ ध्यान देना चाहिये।

इसके साथ ही साथ मैं यह भी अर्ज करना चाहता हूँ कि जो यह बजट है उसको मसावी तौर पर खर्च किया जाना चाहिये। हरियाणा

[श्री जगत नारायण]

मे इस समय सात जिले हैं और ऐसा न हो कि एक दो ही जिलो पर ज्यादा खर्च कर दिया जाय और दूसरे जिलो की तरफ ध्यान न दिया जाय । मुझे हरियाणा के कुछ जिलो के बारे में मालूम है । एक जिले के बारे में मैं भी जानता हूँ क्योंकि 1952 में मैं नारायणगढ़ तहसील में सब से पहले खड़ा हुआ था और उसमें कामयाब हुआ था । अगर वजीर साहब उस तहसील में जायें तो उन्हें वहाँ का हाल मालूम हो जायेगा कि उसकी क्या हालत है । वहाँ पर लोगों को पानी पीने के लिए सात मील दूर जाना पड़ता था । वहाँ पर कोई सड़क नहीं थी, बिजली नहीं थी, टेलीफोन नहीं था और उस छोटी सी तहसील में जाने के लिये भी कोई रास्ता नहीं था । जब मैं वहाँ पर था तो ब्लाक डेवलपमेंट की ओर से जो कुछ भी करवा सकता था करवाया । अब वहाँ पर सड़क भी चली गई है और दूसरी तरह की तरक्की हो गई है । इसी तरह से हरियाणा के कई जिले हैं, जो बिल्कुल अनडेवलप्ड हैं और उनका डेवलप करना निहायत जरूरी है । इसलिए मैं बहुत अदब के साथ वजीर साहब से कहूँगा कि वे इसकी तरफ जरूर ध्यान दें ।

तीसरी बात जो मैं कहना चाहता हूँ वह सब से बड़ी भारी बात है । हरियाणा का जो इलाका है वह दिल्ली मूवे के साथ मिलता है । हरियाणा के लोग दिल्ली आते जाते हैं और यहाँ पर इन्डस्ट्रीज भी लगाते हैं क्योंकि उनको यहाँ पर बहुत सी बातें सूट करती हैं, फैमिलिटीज मिलती हैं सेक्टर की तरफ से । इसलिए मैं अर्ज करना चाहता हूँ कि अगर सेक्टर की तरफ से हरियाणा को इसी तरह की फैमिलिटीज दी जायें तो हरियाणा में ज्यादा इन्डस्ट्रीज लगेंगी जिसकी वजह से वहाँ के लोगों को फायदा पहुँचेगा । श्री भूपेश गुप्ता ने दुख्त ही कहा कि वहाँ पर स्माल स्केल इन्डस्ट्रीज तो हैं और जो कुछ भी प्राइवेट सेक्टर में वहाँ पर इन्डस्ट्रीज हैं, उनकी सेक्टर को मदद करनी चाहिये । मैं

वजीर साहब से यह अर्ज करना चाहता हूँ कि वे हरियाणा जायें और देखें कि वहाँ पर कोई लार्ज स्केल इन्डस्ट्रीज है या नहीं । वहाँ पर पब्लिक सेक्टर में गवर्नमेंट की तरफ से कोई भी लार्ज स्केल इन्डस्ट्री नहीं है । इसलिए मैं अर्ज करना चाहता हूँ कि सेक्टर की तरफ से वहाँ पर कोई लार्ज स्केल इन्डस्ट्री होनी चाहिये । वहाँ पर थोड़ी स्माल स्केल इन्डस्ट्रीज तो हैं, लेकिन लार्ज स्केल इन्डस्ट्री नहीं है । इसलिए मैं चाहता हूँ कि सेक्टर की तरफ से वहाँ पर कोई लार्ज स्केल इन्डस्ट्री हो और इसकी तरफ वजीर साहब जरूर ध्यान दें ।

मैं समझता हूँ कि हरियाणा में जो कुरुक्षेत्र की भूमि है वह बहुत ही पवित्र भूमि है । वहाँ पर कुरुक्षेत्र नाम की एक युनीवर्सिटी है और हमने सोचा था कि दुनिया भर के स्कालर उस युनीवर्सिटी में मस्कृत पढ़ने के लिए और दूसरी चीजों को सीखने के लिए आयेंगे । यह कुरुक्षेत्र युनीवर्सिटी 18 मील लम्बे और चौड़े एरिया में फैनी हुई है । उस स्थान में हिन्दुस्तान के बहुत से लोग नीर्थ करने के लिए भी आते हैं । हिन्दुस्तान के तीर्थ यात्री, साउथ, ईस्ट, वेस्ट और नार्थ के लोग वहाँ पर पहुँचते हैं और इसलिए उस स्थान को डेवलप करना निहायत जरूरी है । अगर आप वहाँ जायेंगे तो आप पावेंगे कि जो पवित्र तालाब है उसके चारों तरफ अभी तक मोड़िया तक नहीं बनाई गई हैं और उस एरिया का डेवलप करने के लिए कुछ खर्च नहीं किया गया है । अगर हम किसी दूसरे तीर्थ-स्थान पर जायें तो हम पाते हैं कि वे स्थान इतने डेवलप कर दिये गये हैं कि जिसको देखकर आदमी का मन खुश हो जाता है । वे सोचते हैं कि हम इस स्थान में दर्शन करने के लिए आये हैं और अवश्य ही कुछ हासिल कर के जावेंगे । इतनी अच्छी तरह से दूसरे पवित्र स्थानों को डेवलप कर दिया गया है, लेकिन कुरुक्षेत्र के पवित्र स्थान को डेवलप करने के लिए सरकार की ओर से अभी तक कोई कदम नहीं उठाया गया है और

न किसी प्रकार का खर्चा ही किया गया है। मैं अदब के साथ अर्ज करना चाहता हूँ कि वजीर साहब इस बात की ओर पूरी पूरी तवज्जो देंगे ताकि वह तीर्थ-स्थान के साथ साथ एक टूरिस्ट स्थान भी बन सके।

इसके बाद मैं एग्रिकल्चर युनीवर्सिटी के बारे में कहना चाहता हूँ। अगर सेन्ट्रल गवर्नमेंट इस युनीवर्सिटी की मदद करे तो वह लुधियाना युनीवर्सिटी की मदद लिये बिना ही चल सकती है। मैं चाहता हूँ कि इस युनीवर्सिटी को इंडिपेन्डेंट कर दिया जाना चाहिये ताकि वह अपने पांव पर खुद खड़ी हो सके। मुझे इस बारे में ठीक से पता नहीं है कि वह इंडिपेन्डेंटली चल सकती है या नहीं, अगर चल सकती है तो सेन्टर को उसकी जरूर मदद करनी चाहिये।

अब मैं बहादुरगढ़ तहसील के बारे में कुछ अर्ज करना चाहता हूँ और कहना चाहता हूँ कि इसको एक ट्रेड सेन्टर बना दिया जाना चाहिये, इन्डस्ट्रीज सेन्टर बना दिया जाना चाहिये ताकि वह इलाका डवलप हो सके। मैडिकल फैमिलिटीज के बारे में, मैं यह कहना चाहता हूँ कि वे पंजाब में बहुत कम हैं। इस चीज का मुझे इल्म है क्योंकि जब मैं हैल्थ मिनिस्टर था 1952 में, तो उस वक्त मैंने इस चीज के लिए काफी कोशिश की थी कि वहां पर ज्यादा से ज्यादा अस्पताल खोले जायें। मैंने उन इलाकों को खुद देखा है और पाया कि वहां पर अस्पताल बहुत कम हैं और हर ब्लॉक में एक अस्पताल खोला जाना चाहिये। कम से कम 50 ब्रैड्स का एक अस्पताल तो हर ब्लॉक में होना निहायत जरूरी है ताकि लोगों को मेडिकल एड मिल सके। जैसा मैंने कहा कि मुझे नारायणगढ़ हल्के से इन्वेक्शन 1952 में लड़ना पड़ा था और वहां पर मैं कामयाब भी हुआ था। तो मैं कहना चाहता हूँ कि उस इलाके में और सारी तहसील में सिर्फ तीन ही अस्पताल थे। इससे आप अन्दाजा लगा सकते हैं कि जब उस तहसील का यह हाल था तो

बाकी तहसीलों का क्या हाल होगा। इसलिए मैं मिनिस्टर साहब से अर्ज करना चाहता हूँ कि वे इस बात की तरफ भी तवज्जो देंगे।

पहले सारा पंजाब हिन्दुस्तान का ग्रैनरी कहलाया जाता था और उसमें हरियाणा भी शामिल था। लेकिन मैं यह अर्ज करना चाहता हूँ कि अब हरियाणा ही सारे हिन्दुस्तान का ग्रैनरी बन सकता है अगर उसकी ठीक तरह से मदद की जाय। वहां पर सीड फार्म बनाये जाने चाहिए लार्ज स्केल और छोटे छोटे स्केल में भी ताकि उनकी वजह से सारे हिन्दुस्तान को बीज के बारे में मदद मिल सके। इसलिए मैं वजीर साहब से दरखास्त करूंगा कि वे इस तरफ भी ध्यान दें। अगर सेन्टर की तरफ से हरियाणा की गिजाई हालत सुधारने में मदद दी जायेगी तो फिर हरियाणा आपकी मदद करेगा और इस तरह से सारे हिन्दुस्तान की मदद करेगा गिजाई के बारे में और पैदावार के बारे में भी। इसलिए मैं अर्ज करना चाहता हूँ कि वजीर साहब इस बात की तरफ जरूर तवज्जो देंगे।

THE DEPUTY CHAIRMAN: We have finished the allotted time on this Bill. Mr. Niren Ghosh.

SHRI NIREN GHOSH (West Bengal): Madam, I want to speak a few words. Firstly, it is regrettable that Haryana, with its hoary past, seems to have been weighed down by its crust of hoariness and it has become a land of conservatism. Landlordism has not been broken and the *Kisans* are not free that way. The landlords rule the roost in Haryana. My friend, Shri Jagat Narain, should have looked into it, broken the landlords' power, taken over their land and given the land to the *Kisans*, so that something better might come up in Haryana.

Then, I would say that there should be a big public sector undertaking in

[Shri Niren Ghosh]

Haryana to compensate for Bhakra-Nangal. The Centre should set up a new project there. Instead of quarrelling with the Punjab University on this score, as Mr. Krishan Kant is doing, why not have a separate University for Haryana?

SHRI KRISHAN KANT : We have a separate University in Kurukshetra. Punjab has a separate one in Patiala. But there is one in Chandigarh. It is a joint University. We are paying 40 per cent and they do not want to give us any share.

SHRI NIREN GHOSH : Have two universities in Chandigarh. Do not quarrel. Always Punjab and Haryana are quarrelling. Divide it. Let Chandigarh have two universities.

SHRI KRISHAN KANT. Two Governors and two universities.

SHRI NIREN GHOSH: Do away with the Governors, hated Governors.

THE DEPUTY CHAIRMAN: Let him finish.

SHRI NIREN GHOSH: Madam, then I would like to say that these saltpetre labourers are in a sorry state of affairs, as if born slaves. It is a peculiar feature of Kaithal in Karnal district. Gun powder is required for the Defence Ministry but they work like beggars. They do *begar* labour there. It is something like that.

1 P.M.

Now, the main point I would like to say and the reason for which I have stood is that this Shri B. N. Chakravarti was for sometime on the International Control Commission in Vietnam on behalf of the Government of India and there he very well served the American interests. The Indian interests, the interests of non-align-

ment and security, everything was gone, and the definitely linked himself towards the Americans in a partisan way and defamed India's name there. That is as it should be. He is an imperialist lackey in that sense. What is more shocking is that this report he gave to the Centre, it is not his own report. Somewhere in that Internal Affairs Sub-Committee of the Cabinet it was decided that the Haryana Ministry must go and he was given an order, and just according to that dictate he wrote whatever he was told, a sordid sort of thing, and this toppling business came. I would like to ask this Congress Government and all those Congress people, there are many who flaunt their progress banner and all that, I would like to know why you cannot topple the C.I.A. here including Mr. Chavan and the entire Cabinet. They seem to be just in the palm of their hands. They tremble and shiver before the C.I.A., but like a demon they appear before the masses. "We will topple all Governments which we do not like"—that is the way they do.

No civil servant should be made the Governor in any State anywhere in India. That is the first thing. No civil servant should occupy that post. Secondly, no Governor should be appointed, or rather only that Governor should be appointed which the State Cabinet decides on, whose name the State Cabinet decides on and which is then approved by the State Assembly. Otherwise there should be no choice. The name should be decided, first it should be discussed in the State Cabinet, then it should be placed before the Assembly, and if the Cabinet decision is approved by the Assembly, only that person should be appointed as Governor and nobody else should be appointed as Governor. Moreover, why not allow all the States of India to frame their own Constitution?

That will be very good subject to overall supervision somewhere over common interests in certain subjects. Why not allow the States to frame their own Constitution? Some may be progressive, some may be reactionary, but they can have some progressive Constitution also because otherwise no State Government can function. They cannot do any thing for the common people. They are tied hand and foot by the Centre, and the Centre is the reactionary entity, and they do not allow any leeway, any scope, nothing, neither in the matter of finance nor in the matter of the bureaucracy. The State Government and the Assembly should have power to remove any Governor if they want. They must have the power to have their own cadres, frame rules for their own Civil Service, make them loyal to the people, and whoever are found guilty or dishonest to the interests of the people they should have the power to dismiss them, bring it before the Assembly and dismiss at least the higher echelons of the Civil Service of the State. Otherwise, Madam, nothing would be done.

In the whole institution of Governors, Central intervention has become a sordid thing. How long will it go on? That institution should go or otherwise it should be amended in the way I have suggested to make for the stability and unity of India. These people sitting there in the Central Cabinet, without any direction, without any policy, just floating anywhere like that, a prisoner in the hands of the bureaucracy, a prisoner in the hands of big money, a prisoner in the hands of foreign interests, how can they run the affairs of State? At their dictation they go on interfering in all States. Ultimately they will see all the States are against the Centre and

there will be a smash-up. That is what we are heading for.

THE DEPUTY CHAIRMAN: Please wind up.

SHRI NIREN GHOSH: One point, Madam, about the Punjab Deputy Speaker. Where it should be authenticated by the Speaker it is printed Deputy Speaker. Even before the Punjab Assembly session was convened I hazard that these things were printed. They had an idea or they apprehended that the Speaker may not be obliging. So they printed this form beforehand. There is not a column for the Speaker authenticating the Money Bill. All those things they did beforehand, and the Punjab Governor signed it beforehand and kept it all ready. It appeared in the press. The Gill Ministry under the advice of Shri Panj hazari, prepared everything beforehand illegally, unconstitutionally, and what is shocking and tragic there is not a column—Mr. Kaul, since at least you have written a book—there is no column for the Speaker to authenticate.

THE DEPUTY CHAIRMAN: I do not think we can go on like this. Please wind up.

SHRI NIREN GHOSH: These Governors are the most heated persons in India and India would be blessed if we can get rid of these institutions.

THE DEPUTY CHAIRMAN: The Deputy Minister will reply at 2 o'clock. The House stands adjourned till 2 P.M.

The House then adjourned for lunch at six minutes past one of the clock.

The House reassembled after lunch at two of the clock. **THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA)** in the Chair.

THE VICE-CHAIRMAN (SHRI
M. P. BHARGAVA): Mr. Pahadia.

वित्तमंत्रालय में उपमंत्री (श्री जगन्नाथ
पहाड़िया) : माननीय उपसभाध्यक्ष
जी....

SHRI BHUPESH GUPTA: Is the
Haryana Minister replying? Come to
the front. I will encourage you.

श्री जगन्नाथ पहाड़िया : हरियाणा
बजट के सम्बन्ध में सम्मानित सदस्यों
द्वारा दिए गए सुझाव निश्चय ही उपयोगी
हैं और जब भी परिस्थितियों के अनुसार
उनको व्यवहारिक पाया जाएगा न केवल
उन पर विचार किया जायगा बल्कि परि-
स्थिति-अनुकूल उनको क्रियान्वित करने
का प्रयास भी किया जायगा। मैं अलग में
माननीय सदस्यों का नाम ले कर कोई जवाब
नहीं देना चाहता क्योंकि जो भी बातें माननीय
सदस्यों ने यहां पर कहीं हैं वे सभी लगभग
एक जैसी हैं और सभी का निचोड़ मैं देखू
तो ऐसा लगता है कि सभी की राय शिक्षा,
खेती, यातायात, उद्योग और विकास, हरिजन
सुधार और बाढ़ की रोकथाम इत्यादि-
इत्यादि के बारे में है।

श्रीमन्, जिन बातों को मैं पहले कह चुका
हूं उनकी पुनरावृत्ति नहीं करना चाहता।
मैं केवल माननीय सदस्यों का ध्यान पुनः
इस ओर खींचना चाहूंगा कि शिक्षा की मद
में इस साल लगभग 12 करोड़ 50 लाख
रुपया खर्चा किया गया है जो कि कुल हमारा
जो हरियाणा का बजट है उसका 18
प्रतिशत है। इससे पता चलता है कि शिक्षा
की ओर सरकार का ध्यान पूरी तरह से
है और इस बात का प्रयास किया जा रहा
है कि जहां तक सम्भव हो सके शहरों में
और देहात में सभी जगह शिक्षा का
पूरा प्रसार होना चाहिए। श्रीमन्, इस सम्बन्ध
में कोठारी कमीशन की सिफारिशों का
हवाला दिया गया है। मैं ज्यादा विस्तार से

उस पर प्रकाश डालना उचित नहीं समझता
क्योंकि उन सिफारिशों को 1-12-67 में
लागू कर दिया गया है जिससे 1 करोड़ 14
लाख रुपया हर साल सरकार का और
खर्च होगा। यही नहीं, एक बान
और भी कही गई है कि लगभग साढ़े 18
रुपये हर शिक्षक के काटे गए हैं। श्रीमन्,
मैं आपका ध्यान इस ओर दिलाना चाहूंगा
कि जो कुछ भी किया गया है वह केवल
कोठारी कमीशन की रिपोर्ट के आधार
पर किया गया है। क्योंकि ऐसी सिफारिश
कोठारी कमीशन ने की थी इसलिए शिक्षकों
से यह कटौती की है।

रोड ज्यादा से ज्यादा बननी चाहिए
इस बान की मांग की गई और शायद यह
भी कहा गया कि यात्री कर भी लगाया है।
श्रीमन्, मैं माननीय सदस्यों का ध्यान इस
ओर खींचना चाहता हूं। करों का भार, हो
सकता है, गरीबों पर पड़े लेकिन सरकार की
ऐसी कोई मंशा नहीं है, सरकार चाहती है कि
जिसकी जितनी क्षमता कर देने की है उस
हिसाब से उसको कर देने चाहिए।
गरीबों पर करों का भार कम पड़ना चाहिए
और जितनी ज्यादा क्षमता रखने है उस
हिसाब से उनको कर देने चाहिए लेकिन,
श्रीमन्, साथ ही जो विकास का काम चल रहा
है उसको ध्यान में रखना होगा और
इसीलिए यातायात के विकास के लिए
एक करोड़ रुपए की व्यवस्था इस बजट
में की गई है। हो सकता है हरियाणा में
अन्य राज्यों की तरह शायद औद्योगिक
विकास नहीं हो पाया है लेकिन
सरकार इस बारे में पूरी तरह से जागरूक
है और लगभग एक करोड़ रुपए की व्यवस्था
इस बात के लिए करेगी कि हरियाणा में
छोटे बड़े उद्योग लगे जिससे वहां के
मजदूरों को काम मिले। कई माननीय
सदस्यों ने इस बात की ओर सरकार का ध्यान
दिलाया है। मैं समझता हूं कि सरकार इन

बातों का पूरा ख्याल रखेगी और जितनी जल्दी हो सकेगा हरियाणा के औद्योगिक विकास का प्रयास करेगी ।

श्रीमन्, बाढ़ की रोकथाम के लिए मैं पहले निवेदन कर चुका हूँ, इसलिए उन आंकड़ों को मैं दोहराना नहीं चाहता । इस बारे में कई आम बातें कही गईं, हैं मैं उनको आलोचना नहीं मानता, उन को सुझाव मानता हूँ और जैसा मैंने कहा वे सब सुझाव उपयोगी हैं और परिस्थितियों के अनुसार—जब भी सम्भव हो सकेगा—जब उनका व्यवहारिक रूप हम पायेंगे तब खेती पर जो अधिक में अधिक खर्चा हम कर रहे हैं उसको और बढ़ाने का प्रयास करेंगे । लेकिन खेती के साथ साथ सिंचाई और बिजली बढ़ी हुई है । सिंचाई और बिजली जो खेती पर लग जाती है उसका कुल खर्चा और आकड़ा मेरे सामने है लेकिन मैं सदन का ज्यादा समय न लेकर इतना ही निवेदन करना चाहता हूँ कि 76 प्रतिशत .

श्री नेकीराम (हरियाणा) : मैं आपके जरिए सरकार से जानना चाहूंगा कि हरियाणा की भिवानी तहसील में लिफ्ट इरीगेशन की स्कीम थी, किशाउ डेम की स्कीम थी—इन के बारे में पैसा रखने की कृपा की है या नहीं, अगर की है तो बताने की कृपा करें ।

श्री जगन्नाथ पहाड़िया : मैं सारी बातें बता दूंगा लेकिन तहसील वाइज बताना मुश्किल है । सिंचाई का विस्तार करने और नलकूप बिजली से चलाने की व्यवस्था करने की दिशा में विशेष ध्यान दिया गया है और अनुमान है कि 1966-67 के अन्त में लगभग 20 हजार नलकूपों की तुलना में चालू वर्ष में 7 हजार अतिरिक्त नलकूपों को बिजली से चलाने का प्रबन्ध कर दिया जायेगा । अगले वर्ष 10,000 नलकूपों को बिजली से चलाने का लक्ष्य रखा गया है । इससे 33 लाख एकड़ भूमि में अर्थात् जितने इलाके में अभी खेती होती है उस के 80

प्रतिशत से अधिक क्षेत्र में सिंचाई की व्यवस्था हो जायेगी और उस 6 लाख एकड़ भूमि में, जहाँ छोटे छोटे माधनों में सिंचाई होती है अगले वर्ष में सवा लाख एकड़ भूमि में सिंचाई होने लगेगी । राज्य में रासायनिक खाद का उपयोग 55 हजार मीट्रिक टन में बढ़कर एक लाख 75 हजार मीट्रिक टन हो गया है और अनुमान है कि अगले वर्ष यह 3 लाख मीट्रिक टन तक बढ़ जायगा । राज्य में मध्यम अवधि और लम्बी अवधि के कृषि सम्बन्धी ऋणों की आवश्यकता को पूरा करने के लिए चालू वर्ष में भूमि-बन्धक बैंक और कृषि उद्योग नियम जैसी विनियम संस्थाओं को भी मजबूत बनाया जा रहा है । इसके साथ मैं यह भी निवेदन कर देना चाहूंगा कि निरवाना और परवाना डेम्स का काम पूरा हो चुका है और गुड़गांव कनाल का काम चालू है और हम ऐसी आशा करके चलते हैं कि वह शीघ्र पूरा हो जायगा ।

इसी के साथ साथ बाढ़ की रोकथाम के लिए जो माननीय सदस्यों ने सुझाव दिए हैं वे भी सरकार पूरा करेगी, साथ ही साथ सरकार जागरूक है और न केवल इन सुझावों के ऊपर ही कार्यवाही करेगी जो उन्होंने दिए हैं बल्कि उनके अलावा जो नदियों के नाम मेरे सामने हैं उन सबके बारे में भी पूरी तरह से कार्यवाही करने का प्रयास किया जायगा ।

अब मैं सदन का ज्यादा समय नहीं लूंगा लेकिन चूंकि बार बार हरिजन समस्या के ऊपर हमारा ध्यान खींचा जाता है इसलिए उस बारे में कुछ कहना चाहूंगा । मैं इसको उचित नहीं समझता, मेरे मुँह में इसके बारे में कुछ कहा जाय यह अच्छा भी नहीं लगता, लेकिन मैं इतना ही कहना चाहता हूँ कि इस साल मैं इसके लिए 46 लाख रुपए खर्च होने वाले हैं जो कि पिछले सालों से कहीं अधिक हैं । यही नहीं, यह भी किया है कि 18 लाख रुपया दूसरी मदों से इसकी

[श्री जगन्नाथ पहाड़िया]

और डाइवर्ट किया जाय । तो जो जितना भी प्रयास सरकार की ओर से हो सकता है वह किया जा रहा है और जो नहीं किया जा रहा है वह किमी खाम विशेष परिस्थिति की वजह से नहीं किया जा सका है और इसलिये, श्रीमन्, जब भी इस बात का मौका मिलेगा कि ज्यादा खर्च कर सकें तो सरकार निश्चय ही इस बात का ख्याल रखेगी ।

इसी तरह इस बात को भी कहा गया कि कर से ज्यादा आमदनी हुई है और खर्च में भी काफी वृद्धि की गई है और खर्च की कमी के ऊपर हमने ध्यान बिल्कुल नहीं दिया है । वह आंकड़े तो मैं देना नहीं चाहता, मैं इतना ही निवेदन कर देना चाहता हूँ कि ऐसी मदें जरूर हैं जिनके ऊपर ज्यादा कर मिले हैं और खासकर इतने अधिक करों की वसूली की है लेकिन वह इस वजह से कि पिछले दिनों जो सरकार थी, जो भी हो उसका नाम मैं नहीं लेना चाहता, उन्होंने पूरी तरह से करों को वसूल नहीं किया था और इसमें उत्पादन शुल्क और राज्य का आय-कर का हिस्सा भी शामिल है और स्कूल की फीस और सम्पत्ति कर और मनोरंजन कर की दरों से और बेटरमेंट लेवी से भी इसमें कुछ बकाया रकम मिली है, इसलिये निश्चय ही सरकार की कुछ आमदनी बढ़ी है । उसके साथ साथ सिंचाई के लिये, खेती के लिये और बिजली आदि की योजनाओं के लिये और सब योजनाओं के लिये सरकार ने पूरी तरह से खर्च करने की व्यवस्था की है और हम ऐसी आशा कर के चलते हैं कि जो अगला बजट राज्य की असेम्बली में लाया जायगा उसमें निश्चय ही पूरी तरह से इन योजनाओं के ऊपर ध्यान दिया जायगा और विकास के काम में और ज्यादा से ज्यादा खर्च किया जायगा ।

श्रीमन्, मैं ज्यादा समय आपका लेना नहीं चाहता क्योंकि और कोई विशेष बातें इनके अलावा सदस्यों ने कही नहीं, लेकिन

जो बातें राजनैतिक हैं उनके लिये मैंने पहले निवेदन किया कि उनके ऊपर मैं अपना समय लगाना नहीं चाहता हूँ क्योंकि कई बातें तो ऐसी हैं जो कि मूलभूत हैं, उनके बारे में इस सदन में फिर शायद विचार करना पड़े तो करना चाहिये, मुझे कोई एतराज नहीं है, जैसे कि मिसाल के तौर पर हरियाणा के बटवारे की बात कही गई और साथ ही साथ प्रेसिडेंट रूल शीघ्र ममाप्त हो जाये, यह भी कहा गया । मैं समझता हूँ कि यह सरकार निश्चय ही इस बात को चाहती है कि जितनी जल्दी सम्भव हो सके उतनी जल्दी राष्ट्रपति का शासन वहां ममाप्त होना चाहिये और इसलिये चुनाव कराने की व्यवस्था शीघ्र की जा रही है । लेकिन राज्यपालों के बारे में जो कुछ कहा गया तो श्रीमन्, मैं समझता हूँ कि यह माननीय सदस्यों का अधिकार है कि वह चाहे जो कुछ कहें लेकिन व्यक्तिगत नामों से राज्यपालों के बारे में न कहा जाये तो मेरी राय में यह ज्यादा अच्छा होगा । इसके साथ साथ कुछ माननीय सदस्यों ने कुछ भूलभूत मुद्दों को उठाया, जैसे कि पानी के बटवारे के बारे में कहा गया, खास तौर पर भाखड़ा के बारे में कहा गया और इसके साथ साथ वहां सर्विसेज का जो बाइफरकेशन हुआ उसके बारे में भी कहा गया । तो इसके लिये तो एक मलभत सिद्धांत बना है और उसके आधार पर पानी का बटवारा होता है । इसी तरह से सर्विसेज का बटवारा भी होता है । सर्विसेज के बारे में तीनों राज्यों के मुख्य सचिव मिलते हैं, वह अपनी रिपोर्ट देते हैं और केन्द्रीय सरकार के पास रिपोर्ट आती है और उस रिपोर्ट के आधार पर जो भी उचित समझा जाता है, जो ठीक समझा जाता है, उस कार्यवाही को किया जाता है और निश्चय ही जो कर्मचारी हैं उनकी इस मांग का भी ध्यान रखा जाता है कि जो जिस राज्य के रहने वाले हैं अधिक से अधिक जहां तक

सम्भव हो सके अधिक में अधिक मात्रा में उनको उन्हीं राज्यों में भेज दिया जाये ।

अब, एक दो बातें ऐसी हैं, श्रीमन् जो निश्चय ही इस सदन का ध्यान आकर्षित कराती हैं । हमारे भाई कृष्णकान्त जी ने लिफ्ट इरिगेशन की बात कही । मैंने आपको इसके बारे में निवेदन किया, इरिगेशन की सारी फिगर्स मैंने आपको पढ़ कर सुनाई और लिफ्ट इरिगेशन इसमें शामिल है । लिफ्ट इरिगेशन के अलावा खास कर जो बात उन्होंने कही वह यह कि पंजाब यूनिवर्सिटी में हरियाणा का हिस्सा होना चाहिये । इसके लिये मैं इतना निवेदन करना चाहता हूँ कि वहाँ पर एक सिडीकेट की सब-कमेटी बनाई गई थी जिसमें कुछ मिडीकेटर्स भी शामिल थे और कुछ लेजिस्लेटर्स भी शामिल थे, उन्होंने एक सिफारिश की है और उस सिफारिश को वहाँ के चांसलर ने मान लिया है और उन सिफारिशों को केन्द्रीय सरकार के पास भेजा गया है, केन्द्रीय सरकार उन सिफारिशों से सहमत है और जब ये सिफारिशें कार्यान्वित की जायेंगी तो निश्चय ही हरियाणा को जो हिस्सा मिलना है वह हिस्सा पंजाब यूनिवर्सिटी में उसको मिलेगा । उन्होंने एक क्राइटेरिया फिक्स किया है और वह क्राइटेरिया है कि जो वहाँ के कास्टीटुएण्ड्स हैं उन्हीं के आधार पर यह होगा, जितने अनुपात में उनके कास्टीटुएण्ड्स होंगे पंजाब यूनिवर्सिटी में उस हिसाब से हरियाणा वालों को हिस्सा मिलेगा । एक बात उन्होंने यह भी कही कि पंजाब यूनिवर्सिटी का नाम बदल कर लाजपत राय यूनिवर्सिटी करना चाहिए । यह एक ऐसी चीज है जिस पर विचार किया जा सकता है, यह विचारणीय विषय है, जहाँ तक मेरा सम्बन्ध है मुझे इसमें कोई एतराज नहीं कि यह विचारणीय विषय है, इस पर विचार किया जाना चाहिये । मबार्डिनेट सर्विसेज के बारे में और खास तौर पर डी० ए० के बारे में चर्चा की गई ।

मैं यह निवेदन करना चाहता हूँ कि हरियाणा सरकार के कर्मचारियों का डी० ए० केन्द्रीय सरकार के कर्मचारियों के स्तर पर करने के लिये जिस तरह से सिफारिश की गई थी उसको उसी तरह से मान लिया गया है और मान ही नहीं लिया गया है बल्कि उसको उसी तरह से लागू भी कर दिया गया है और लागू कर के जो उन कर्मचारियों की रकम निकलती थी उसको चुका दिया गया है ।

तो श्रीमन्, आमतौर पर यही बातें यहाँ कही गईं । यदि और भी कोई अन्य बातें हों जो मेरी नजर में यहाँ नहीं आई हों या अगर कोई प्वाइंट मैंने छोड़ दिया हो तो माननीय सदस्यों से मैं इतना ही निवेदन करना चाहता हूँ कि वह पुनः हमें बता सकते हैं और निश्चय ही उन पर ध्यान दिया जायेगा ।

मैं पुनः सभी सदस्यों का अभारी हूँ । उन्होंने कई उपयोगी सुझाव दिये और मैं आशा करता हूँ कि सरकार उन पर विचार करेगी और अगर वे व्यवहारिक पाये गये तो उनको कार्यान्वित भी करेगी ।

THE VICE-CHAIRMAN (SHRI M.P. BHARGAVA) : I shall first put the motion regarding the Haryana Appropriation (Vote on Account) Bill, 1968. The question is:—

“That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Haryana for the services of a part of the financial year 1968-69, as passed by the Lok Sabha, be taken into consideration.”

The mot on was adopted.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA) We shall now take up the clause by clause consideration of the Bill.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHR JAGANNATH PAHADIA: Sir, I move:

“That the Bill be returned.”

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA: I shall now put the motion regarding the Haryana Appropriation Bill, 1968. The question is:

“That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Haryana for the services of the financial year 1967-68, as passed by the Lok Sabha, be taken into consideration.”

The motion was adopted.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA: We shall now take up the clause by clause consideration of the Bill.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI JAGANNATH PAHADIA: Sir, I move:

“That the Bill be returned.”

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA: We now move on to the next item.

THE WEST BENGAL BUDGET 1968-69—GENERAL DISCUSSION

SHRI D. L. SEN GUPTA (West Bengal): Mr. Vice-Chairman, Sir, it is a disgrace to democracy that the Budget of a State has got to be passed through Parliament and I must lay the blame on the Congress Ministry at the Centre for bringing the situation to such a pass. What is most unfortunate in this Budget is that both the great city of Calcutta and the rural areas have been neglected.

Calcutta has so many problems. Some of them have got to be tackled as a national problem. But there are other problems which must be tackled by the State itself as a matter of day to day finance. So far as the Opposition is concerned, this Budget is hopelessly disappointing. It is not the point whether a new tax has been assessed, whether any new source of revenue has been tapped or not. That is not the point. The point is what does the Government want to do during the year.

If you don't do anything for the people, what for is this Budget? It is certainly not for maintaining the status quo. If you maintain the status quo, it means that you are determined to create degeneration and chaos. The problems are increasing but you are not trying to solve the problems that are being created. You are keeping the problems where they were. This is unrealistic. You have got to take into consideration that every year there are new problems. Don't think that because your financial limitations are there, so the problems are also limited. The problems do not depend on your financial limitations. If I look at the problems of the State of West Bengal, I find that as in the Centre